

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.36
I.A. Nos.308 & 309/2024 in
C.P. (IB) No.65/BB/2022

IN THE MATTER OF:

Mr. Vicky Motilal Vani & Ors. ... Petitioner
Vs.
M/s. Malind Properties Pvt. Ltd. ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 29.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Shri Abhijith Atur

ORDER

I.A. No.308 of 2024:

1. The present Application has been filed by the Applicant-RP, under Regulation 60(5)(c) of the IBC, 2016, read with Rule 11 of the NCLT Rules, 2016 seeking to take on record the 14th Progress Report for the period from 07.12.2023 to 11.01.2024.
2. Heard the Ld. Counsel appearing for the Applicant-RP.
3. In the circumstances, and for the reasons mentioned in the Application, the I.A. is hereby allowed by taking on record the 14th Progress Report for the period from 07.12.2023 to 11.01.2024.
4. **Accordingly, I.A.No.308 of 2024 stands disposed of.**

I.A. No.309 of 2024:

1. Heard the Ld. Counsel appearing for the Applicant-RP.
2. The Applicant Counsel in the present application seeking for 30 days extension which is beyond 330 days of CIRP process. Therefore, the Ld. Counsel for the Applicant/RP is directed to file a memo giving justification for the same well before the next date of hearing.
3. List the IA along with the CP on **03.06.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Anishma

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)